

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SILVER JUBILEE MOTORS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Silver Jubilee Motors Limited
2.	Date of incorporation of corporate debtor	December 04, 1935
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50110PN1935PLC002423
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. office address: 12 Moledina Road, Pune, Maharashtra, India, 411001
6.	Insolvency commencement date in respect of corporate debtor	July 03, 2024 , date of Hon'ble NCLT order.
7.	Estimated date of closure of insolvency resolution process	December 29, 2024; being 180 th day from Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rattan Chaudhry Reg. No.: IBBI/IPA-002/IP-N00325/2017-2018/10930
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: F-86 Tekhand, New Delhi, National Capital Territory of Delhi, 110020 Reg. Email Id: rattan_chaudhry@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in point no. 9 Process specific email id: cirpsilverjubileemotors@gmail.com
11.	Last date for submission of claims	July 17, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical address same as in point no. 9 (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal (Mumbai Bench -VI) has ordered the commencement of a corporate insolvency resolution process of Silver Jubilee Motors Limited vide order C.P. (IB) No. 217/MB/2022 dated July 03, 2024.

The creditors of Silver Jubilee Motors Limited, are hereby called upon to submit their claims with proof on or before July 17, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Rattan Chaudhry

Rattan Chaudhry
Interim Resolution Professional
IBBI/PA-002/IP-N00325/2017-2018/10930
In the matter of Silver Jubilee Motors Limited
Authorisation for Assignment No.: AA2/10930/02/051224/203080
(valid till December 05, 2024)

Date: July 04, 2024
Place: New Delhi

OFFICE OF THE EXECUTIVE ENGINEER
PWD ELECTRICAL DIVISION KOTA

क्रमांक:- 161 दिनांक:- 27.6.2024

Notice Inviting Bid (NIT No.04/2024-25)

Bids for 02 nos Electrical work at District Bundi are invited from interested bidders up to 06.00 PM of 15.07.2024 (Monday) Other particulars of bid may be visited on the procurement portal <http://eproc.rajasthan.gov.in>, <http://sppp.rj.nic.in> of the Rajasthan State. The approximate value of the procurement is Rs 232.69 Lac.

UBN:- PWD2425WSOB01771, UBN:- PWD2425WSOB01772

Sd/-
Executive Engineer
PWD Elect. Dn Kota

DIPR/C/5272/2024

TAMILNADU NEWSPRINT AND PAPERS LIMITED
Kagithapuram - 639 136. Karur Dist. Tamil Nadu.
Ph.: 04324-277001 (10 Lines). E-Mail: purchase.enggspares@tnpl.co.in

NOTICE INVITING TENDER

Tender No.	Material Description	Due date
242513 001731	Procurement of APH Tube for Boiler #4	10.07.2024

Corrigendum if any will be issued in TNPL Website & NIC Portal only. Detailed Terms & conditions are available in the tender document at our websites: www.tnpl.com / <https://tntenders.gov.in/nicepp/app>

DIPR/2204/Tender/2024 TNPL - Maker of bagasse based eco-friendly Paper

The Brihanmumbai Electric Supply & Transport Undertaking
(OF THE BRIHANMUMBAI MAHANAGARPALIKA)

TENDER NOTICE

E-tenders are Re-invited for the supply of following items.

(1) 78523, (2) 78508, (3) 78103

Note: For more details, log on to website <https://mahatenders.gov.in>

PRO/AAM(M)/38/2024 GENERAL MANAGER

Saraswat Bank
Saraswat CO-OP Bank Ltd.

'Zone VIII Kolhapur, C Ward, 2127, Bhausingaji Road, Kolhapur 416002 Phone No : (0231) 2644542, 2644191

SYMBOLIC POSSESSION NOTICE (For Movable & Immovable Property)
APPENDIX IV [Rule 8(1)]

Whereas, The undersigned being the Authorized Officer of SARASWAT CO-OPERATIVE BANK LTD., Kolhapur under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice to the borrowers & Mortgagor mentioned below on the dates mentioned against each of them to repay the amount mentioned in the said notices together with further interest at the contractual rate, cost, expenses etc.; thereon within 60 days from the date of the said demand notice. The borrowers, Co-Borrower, Mortgagor and the Guarantors mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers and Guarantors mentioned herein below in particular and to the public in general that the undersigned Authorized Officer of Saraswat Co-operative Bank Ltd; Mumbai has taken Symbolic Possession of the property mentioned herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this date mentioned against each account. The borrower and the Guarantors mentioned herein below in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of SARASWAT CO-OPERATIVE BANK LTD., Kolhapur.

1)	Name of the Borrower / Mortgagor / Guarantor : Borrower & Mortgagor - Mr. Madhav Laxman Kale and Co-Borrower Mortgagor - Mrs. Shilpa Madhav Kale Date of Demand Notice : 17.11.2023 Date of Symbolic Possession : 03.07.2024 Description of the Immovable Property : Equitable Mortgage of - All the piece and parcel of N. A. Land/Plot bearing S. No. 35/1/2/1/K (As per hand written record 35/1+2/1K), area admeasuring - 0 Hectar, 46.50 R, Akr - Rs. 5.57 Paise, situated at and within the limits of Mouje Gote Grampanchayat Gote, Tal- Karad, Dist. Satara. Bounded as - East - Property of Badrudin Minglekar, South - Karad - Chiplun Road, West - Vakalat Khan and Irfan Khan, North - Property of Mr. Sunil Jadhav and Pramila Shevale. In this N. A. property/land constructed an RCC apartment/ building namely "Vedantika Residency", North Wing, Flat No. 308, on Third floor having Carpet Area 41.21 Sq. Mtrs., Built Up Area 47.66 Sq. Mtrs. & Super Built Up Area 64.31 Sq. Mts. bounded as below - East - Flat No. 309 and Duct, South - Passage and Duct, West - Flat No. 307, North - Open Space. Hence the property. Outstanding Amount As On : Rs. 26,64,652.91 (Rupees Twenty Six Lakhs Sixty Four Thousand Six Hundred Fifty Two and Paise Ninety One Only) as on 13.11.2023 plus interest and incidental charges, if any, thereon
2)	Name of the Borrower / Mortgagor / Guarantor : Borrower - Mr. Dattatray Vishnu Khavale, Prop. M/s. Next Level Health and Fitness Date of Demand Notice : 01.08.2022 Date of Symbolic Possession : 03.07.2024 DESCRIPTION OF SECURED EQUIPMENTS AND MACHINERY : 1) Heavy Duty Flat Benches 5, 2) Weights 100 Kgs With Rods, 3) Bench Press, 4) Incline Bench Press, 5) Decline Bench Press, 6) Squat Rack, Power Rack, Squat Station, 7) Lat Pull Down Machine, 8) Leg Extension Machine, 9) Dumbbells Set With Stand, 10) Pull Up Bar, 11) Aerobics Bench 15, 12) Aerobics Ball, 13) All In One Gym, 14) Life Span Tr Series Commercial Motorsied Treadmill, 15) Kobo Fitness Spin Bike With Hand Pulse, 16) Aeron Indoor Cycle Exercise Bike, 17) Body Gym Air Bike, 18) Leg Press Machine Outstanding Amount As On : Rs. 10,20,799.39 (Rupees Ten Lakhs, Twenty Thousand, Seven Hundred Ninety Nine & Ps. Thirty Nine only) as on 30.07.2022 plus interest and incidental charges, if any, thereon
3)	Name of the Borrower / Mortgagor / Guarantor : Borrower & Mortgagor - Mr. Ravindra Shankar Shete - Deceased- Through Legal Heirs- 1A] Smt. Archana Ravindra Shete 1B] Master. Shreyas Ravindra Shete 1C] Master. Tejas Ravindra Shete No. 1A & 1C - Through M. G. - Smt. Archana Ravindra Shete, Co-Borrower/Guarantor - Mr. Kiran Shankar Shete and Guarantor Mr. Shankar Sadashiv Shete, Mr. Sanjay Vilas Shinde and Mr. Vijay Dadasaheb Pawar Date of Demand Notice : 05.09.2018 Date of Symbolic Possession : 03.07.2024 Description of the Immovable Property : Equitable / Registered Mortgage of - All the piece and parcel of the land and building bearing CTS No. 12052 and 12053 i.e. Plot No. 1, 2 & 7 out of old S. No. 55/1/2a + 550/3a total admeasuring 1296.62.50 Sq. Mts. & 536.62.50 Sq. Mts. And out of the above entire property a portion admeasuring 2000 Sq. Ft. i.e. 185.87 Sq. Mts. Situated in the city of Sangli [East of S. T. Stand Sangli] within the limits of Sangli, Miraj and Kupwad Municipal Corporation, Sangli, Bounded as below - East - Open Space, South - Portion belongs to Mr. Gajanan Keripale and portion of Plot No. 1, West - Road, North - Portion belongs to Mr. Ramchandra Krishna Patil out of said CTS No. Hence the property. Outstanding Amount As On : Rs. 32,48,047.10 (Rupees Thirty Two Lakhs Forty Eight Thousand Forty Seven & Ps. Ten Only) as on 31.08.2018 and further interest & incidental charges thereon.
4)	Name of the Borrower / Mortgagor / Guarantor : Borrower & Mortgagor - Mr. Mohan Raghunath Tavare, Guarantor - Mrs. Shobha Mohan Tavare Date of Demand Notice : 04.05.2023 Date of Symbolic Possession : 03.07.2024 Description of the Immovable Property : Registered Mortgage of - All the piece and parcel of Plot/Land bearing Flat No. 4, admeasuring 83.64 Sq. Mtrs, super built up area on first floor, in ownership scheme named "RAJATLAXMI COMPLEX" constructed on the land bearing No. C. S. No. 389/A, Mangalwar Peth, Satara, Dist- Satara and within the limits of Satara Municipal Council, Satara. Owned by Mr. Mohan Raghunath Tavare. Bounded as below- North - Flat No. F-3, South - City Survey No. 390, East - Municipal Lane, West - City Survey No. 389 B. Hence the property. Outstanding Amount As On : Rs. 3,57,285.06/- (Rupees Three Lakh Fifty Seven Thousand Two Hundred Eighty Five and Paise Six Only) as on 02.05.2023 and further interest & incidental charges thereon.

Authorized Officer
Saraswat Co-op Bank Ltd.
Zone - VIII, Kolhapur

Date :- 04.07.2024
Place :- Karad

FORM NO. 14
(See Regulation 33(2))
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL PUNE
Unit no 307 to 310 3rd floor, Kakade Biz Icon Building, Shivaji Nagar, Pune - 411005

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/132/2019 29.05.2024
ASSETS RECONSTRUCTION COMPANY (INDIA) LTD.
Versus
MR. AVADHOOT RAMESH ASAIKAR & OTHS.

To
(CD 2) Mrs. Roopa Avadhoot Asaikar
1) 15-A Mumbai Pune Road, Bhale Estate, Khadki, Pune-411003
i) Office Nos. 11A, 11B, 12A and 12B, 6TH Floor, Atharva Chambers, CTS No.28, Plot No.55, Shivaji Nagar, Pune-411005
(CD 3) Mrs. A. R. Asaikar And Co.
A Registered Partnership Firm Having Its Offices And Place Of Business At-
i) 65/2/L College Road, Krunalji Building, 1st Floor, Erandavane, Pune-411004
ii) Office Nos. 11A, 11B, 12A and 12B, 6th Floor, Atharva Chambers, CTS No.28, Plot No.55, Shivaji Nagar, Pune-411005
And It's Partners- A) Mr. Avdhoot Ramesh Asaikar
1) 15-A Mumbai Pune Road, Bhale Estate, Khadki, Pune-411003
i) Office Nos. 11A, 11B, 12A and 12B, 6th Floor, Atharva Chambers, Cts No.28, Plot No.55, Shivaji Nagar, Pune-411005
B) Mr. Kedar Keshav Joshi
1) "Shramasafalya", Plot No.5, Janata Sahakari Gharachana Sanstha, Survey No. 680/1/2-C, Bibhevadi, Pune-411058
ii) Office Nos. 11A, 1B, 12A and 12B, 6th Floor, Atharva Chambers, CTS No.28, Plot No.55, Shivaji Nagar, Pune-411005

1. This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL PUNE in OA/24/2016 an amount of Rs 3,62,35,524.00 (Rupees Three Crore Sixty Two Lakhs Thirty Five Thousands Five Hundred Twenty Four Only) along with pendent lite and future interest @ 12.50 % p.a. with monthly rests from 06/04/2016 till realization and costs of Rs 1,75,755.00 (Rupees One Lakh Seventy Five Thousand Seven Hundred Fifty Five Only) has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Finance Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 08.08.2024 at 10.30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in Respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 29.05.2024 Sd/-
(S.J.SATBHAI)
Recovery Officer-II
DEBTS RECOVERY TRIBUNAL PUNE

HINDUJA HOUSING FINANCE LIMITED
Head Office: 167-169, 2nd Floor, Anna Salai, Little Mount, Saidapet, Chennai - 600 015.
Branch Office: Hinduja Housing Finance Limited, Gemstone Building, 3rd Floor, Near CBS Stand, New Shahapuri, Kolhapur - 416001, Maharashtra.

APPENDIX IV [SEE RULE 8 (1)] PHYSICAL POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of Hinduja Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued Notices to mentioned below under Section 13 (2) of the said Act, calling upon the concerned Borrower & Co-Borrower, as per details given below to repay the amount mentioned in the respective Notice within 60 days from the date of the respective Notices. The concerned Borrowers/Property Holders having failed to repay the respective due amounts, that the undersigned has taken Actual/Physical Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the SARFAESI Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 pursuant to Order dated 25.03.2023 in the K.K. Jyoti/07/GUH-I/SeKu S R/328/2022 (sub-section 14(1) of SARFAESI Act, passed by District Magistrate Kolhapur with the help of concerned Circle Officer by doing the Panchnama & inventory on 28.06.2024. The concerned Borrowers / Property Holders in particular and the public in general are hereby cautioned not to deal with the concerned properties and any dealing with the said properties will be subject to the charge of Hinduja Housing Finance Ltd. for amount mentioned below.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Date of Physical Possession	Description of Secured Asset (Immovable Property)
1.	Mr. Mukund Kulkarni Mrs. Madhura Kulkarni	08.04.2022 For Rs.21,46,756/- (Rupees Twenty One Lacs Forty Six Thousand Seven Hundred Fifty-Six Only) up to 01.04.2022	28.06.2024	All that piece and parcel of the land along with building adm.72.61 Sq.mtrs or bearing First Floor, B Ward CS. No.157/1 Mahadwar Road, Near Binkhamb Ganesh Mandir, Mangalwar Peth, Kolhapur, Maharashtra having boundaries of the property, East: Road, North: Property of Shri. Krunalji Govind Shukla Cs.No.157/2, West: Common Chowk, South: Building of Shri. Shukla.

Further, please take notice that in case you fail to pay the outstanding dues of the Hinduja Housing Finance Ltd. within 30 days from the date of this Notice, Hinduja Housing Finance Ltd. will proceed to sell the Secured Assets in question at the Reserve Price fixed by the undersigned as the Authorized Officer, as provided under the above Act / Rules, without any further intimation/ Notice to you.

Date: 05.07.2024 Place: Kolhapur
Rushikesh Ubhale-982344488, Mrs. Nishigandha Suryavanshi-7774858118, Buntay Ramrakhyan-902904701, Sagar Bagavade-7420900251

Authorized Officer
Hinduja Housing Finance Limited.

Equitas Small Finance Bank Ltd
(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002.

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

SR NO	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Symbolic possession taken date
1	BRANCH - PANDHARPUR Loan No - SEPRP0309083 BORROWER - MR. GANPAT SIDRAM GAIKWAD Co-Borrower - MRS. NANDABAI SIDRAM GAIKWAD	All piece & parcel of bearing Grampanchayat Milkat No. 343, admeasuring 5250 Sq. Ft. situated Grampanchayat Vite, Tal. Pandharpur, Dist. Solapur. North - Vite - Pandharpur Road, South - Gavthan Road, East - Property of Mangala Devidas Shembade, West - Gavthan Open Space. Situated at within the Sub-Registration District of Pandharpur II and Registration District of Solapur.	20-04-2024 & 9,70,419	03.07.2024
2	BRANCH - PANDHARPUR Loan No - SEPRP0317410 BORROWER - MR. VIJAY DATTATRAY DONGRE Co-Borrower - MRS. RAHIBAI DATTATRAY DONGARE	All that piece and parcel of the property bearing Grampanchayat Milkat No. 225, Ad-measuring 487.91 Sq. Mtr. i.e. 5250 Sq. Ft. situated at Grampanchayat Vite Tal. Pandharpur Dist. Solapur. North - Plot of Dada Baba Dandge, South - Road, East - Plot of Namdev Maruti Gaykward, West - Plot of Bhagwan Raghunath Gavali. Situated at within the Sub-Registration District of Pandharpur II and Registration District of Solapur.	20-04-2024 & 7,62,179	03.07.2024
3	BRANCH - DAUND Loan No - SEDAUN035829 BORROWER - MR. AKSHAY SADASHIV GAIKWAD Co-Borrower - MR. SADASHIV MARUTI GAIKWAD	All that piece and parcel of the property bearing Milkat No. 2463, its total area adm. 2390 Sq. Fts. Situated at Village Kedgaon, Taluka Daund, District Pune and within the limits of Grampanchayat Kedgaon, North - Mr. Sadashiv Gaikwad, South - Mr. Vajinath Gaikwad, East - Road, West - Mr. Manik Raut, situated at within the Sub-Registration District of Daund and Registration District of Pune.	20-04-2024 & 3,30,996	03.07.2024
4	BRANCH - RAJARAMPURI Loan No - SERJRP0313458 BORROWER - MRS. RUPALI SANTOSH DESAI Co-Borrower - MR. SANTOSH DESAI	All that piece and parcel of the property bearing Grampanchayat Assessment List Property No. 107, total area adm. 1620 Sq. Ft. along with Constructed Simple House thereon situated at Village Arake, Tal. Kanvir, Dist. Kolhapur. North - Property of Mr. Bhikaji Desai, South - Property of Mr. Dyandev Desai, East - Road, West - Property of Mr. Tanaji Desai. Situated at within the Sub-Registration District of Kanvir and Registration District of Kolhapur.	20-04-2024 & 2,64,684	03.07.2024
5	BRANCH - DAUND Loan No - SEDAUN0226488 BORROWER - MR. RAHUL TANAJI KALBHOR Co-Borrower - MR. TANAJI RAGHU KALBHOR, MRS. SURABHEE SANDEEP PASKALKAR	Property 1 - All that piece and parcel of property bearing City Survey No. 205, area adm. 237.1 Sq. Mtr., out of which sold area adm. 118.55 Sq. Mtr. Its Grampanchayat Milkat No. 1614 area adm. 720 Sq. Ft., out of which area adm. 510 Sq. Ft. Situated at Mouje Kedgaon Taluka Daund Dist. Pune. North - Open Space & Government Road, South - CTS No. 204, East - CTS No. 203, West - Kedgaon Road. Situated at within the Sub-Registration District of SRO Kegaon and Registration District Pune. Property 2 - All that piece and parcel of property bearing City Survey No. 205, area adm. 237.1 Sq. Mtr., out of which area adm. 118.55 Sq. Mtr., out of which area adm. 81.50 Sq. Mtr. Situated at Mouje Kedgaon Taluka Daund Dist. Pune. North - Milkat of Tanaji Kalbhori, South - Remaining CTS No. 205, East - CTS No. 203, West - Wakhari Kedgaon Road. Situated at within the Sub-Registration District of SRO Kedgaon and Registration District Pune.	20-04-2024 & 5,32,082	03.07.2024
6	BRANCH - PANDHARPUR Loan No - SEPRP0315816 BORROWER - MR. DIPAK LIMBAJI GAIKWAD Co-Borrower - MRS. RATAN LIMBAJI GAIKWAD	All that piece and parcel of the property bearing Grampanchayat Milkat No. 227 admeasuring 223.04 Sq. Mtr. i.e. 2400 Sq. Ft. situated at Grampanchayat Kharoli Tal. Pandharpur, Dist. Solapur. North - Land of Tukaram Pawar, South - Road, East - Road, West - Land of Pratap Bhandare, Situated at within the Sub-Registration District of Pandharpur II and Registration District of Solapur	25-04-2024 & 9,46,944	03.07.2024
7	BRANCH - DAUND Loan No - SEDAUN0405355 BORROWER - MR. PRAKASH MOHAN DHARKAR Co-Borrower - MRS. SAVITA PRAKASH DHARKAR	All that piece and parcel of land bearing Gat No. 82 admeasuring 00 H 11 R. i.e. 11836 Sq. Fts., along with construction standing thereon, out of land admeasuring 00 H 51 R., situated at village Ganeagon Dumala, Taluka Shirur, Dist. Pune. North - Property of Mr. Rajendra Bhauso Band, South - Property of Mr. Kalyan Mohan Dharkar, East - Remaining Property from Gat No. 82, West - Road. Situated at within the Sub-Registration District of Takegaon Dhamdhere and Registration District of Pune.	25-04-2024 & 8,38,419	03.07.2024

Date - 05.07.2024, Place - Pune Authorized officer, Equitas Small Finance Bank Ltd

Saraswat Bank
Saraswat CO-OP Bank Ltd.

POSSESSION NOTICE (For Immovable Property)
APPENDIX IV [Rule 8(1)]

Whereas, The undersigned being the authorized officer of SARASWAT CO-OPERATIVE BANK LTD under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken the Physical Possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 of the said Rules on this date mentioned in schedule. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of SARASWAT CO-OPERATIVE BANK LTD.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Sr. No.	Name of the Borrower	Description of the Immovable Property	Demand Notice & Physical Possession Date	Total Dues
1.	1. Mrs. Kshirsagar Pooja Mahesh (borrower) And 2. Mr. Kshirsagar Mahesh Govind (Co-borrower)	All that piece and parcel of Flat No. 6-A admeasuring about 535 sq. fts. i.e. 49.72 sq. mtrs. (Built up) on the first floor in building No. A-4 in Shri Saraswati (Dharmaveer Park A-4) Co-Operative Housing Society Ltd situated at S. No. 642, Hissa no.11 of Mouje Bibhevadi, Tal. -Haveli, Dist. -Pune and within the limits of Pune Municipal Corporation and Registration District Pune Sub -District, Tal-Haveli	11.11.2022 & 03.07.2024	Rs. 39,30,889/- as on 02.11.2022 plus interest from 01.11.2022

Date : 05.07.2024 Place : Pune Authorized Officer
Saraswat Co-op Bank Ltd.

Saraswat Bank
Saraswat CO-OP Bank Ltd.

'Zone VIII Kolhapur, C Ward, 2127, Bhausingaji Road, Kolhapur 416002
Phone No : (0231) 2644542, 2644191

PHYSICAL POSSESSION NOTICE (For Movable & Immovable Property)
APPENDIX IV [Rule 8(1)]

Whereas, The undersigned being the Authorized Officer of SARASWAT CO-OPERATIVE BANK LTD., Mumbai under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice to the borrowers & Mortgagor mentioned below on the dates mentioned against each of them to repay the amount mentioned in the said notices together with further interest at the contractual rate, cost, expenses etc.; thereon within 60 days from the date of the said demand notice. The borrowers, Co-Borrower, Mortgagor and the Guarantors mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers and Guarantors mentioned herein below in particular and to the public in general that the undersigned Authorized Officer of Saraswat Co-operative Bank Ltd; Mumbai has taken Physical Possession of the property mentioned herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this date mentioned against each account. The borrower and the Guarantors mentioned herein below in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of SARASWAT CO-OPERATIVE BANK LTD., Mumbai.

Name of the Borrower/ Mortgagor / Guarantor	Particulars of security property
1) Mr. Makrand Mohan Mulherkar - Borrower & Mortgagor 2) Mrs. Meenal Makrand Mulherkar - Guarantor, 3) Mr. Mohan Madhukar Mulherkar - Guarantor.	A) Equitable Mortgage of - All the piece and parcel of Shop/Gala/Office Unit No. O-1, and S-1, area admeasuring 259.98 Sq. Ft. & 403.75 Sq. Ft. respectively, situated at an apartment/building known as "Anusaya Apartment" constructed on bearing CTS No. 2012A, 'E' Ward, Rajarampuri 6th Lane, Kolhapur, within the limits of Kolhapur Municipal Corporation, Kolhapur. Bounded as below- Unit No. O-1 - On or towards the East by - C.S.No. 2012A(Part), On or towards the South by - Service Road, On or towards the West by - C.S.No.2013, On or towards the North by - Main Road, Hence the property. Unit No. S-1 - On or towards the East by - Remaining Property of C.S. no. 2012A/A, On or towards the South by - Service Road, On or towards the West by - C.S. No. 2013, On or towards the North by - Office Unit No. O-1. Hence the property.

Date of Demand Notice :- 15.05.2021 & Physical Possession Date :- 04.07.2024

Total Dues : Rs. 93,79,830.00 (Rupees Ninety Three Lakhs Seventy Nine Thousand Eight Hundred Thirty Only) as on 14.05.2021

Date :- 04.07.2024 Place :- Kolhapur Authorized Officer
Saraswat Co-op Bank Ltd.
Zone - VIII, Kolhapur

GOVERNMENT OF ODISHA
e-Procurement Notice
INVITATION FOR BIDS (IFB)
Bid Identification No. C.C.E.DkI(R&B) 01/2024-25
Email Id-sedklpwd@gmail.com

Letter No. 1360 Dt. 03/07/2024

The Chief Construction Engineer, Dhenkanal (R&B) Circle, Dhenkanal on behalf of Governor of Odisha invites Percentage Rate bids in double cover system to be received in ONLINE MODE from eligible contractors for construction of Building works as detailed below:

- Name of the work : Building works
- No of works : 05 (Five) Nos
- Estimated Cost : Rs.3.18 crore to Rs.6.66 (as given in column No. 03 of table)
- Cost of tender paper : Rs 10,000.00
- Class of contractor : 'A' Class & 'Special' Class (as given in column No. 07 of table)
- Period of Completion of work : 07(Seven) to 11 (Eleven) Calendar months (as given in column No. 08 of table)
- Date and time of availability of bid Document in the website : From Dt.11.07.2024 to 5.00P.M. of Dt.25.07.2024
- Date of opening of bid : Dt.26.07.2024 at 11.30 A.M.

The bidders have to participate in ONLINE bidding only further details can be seen from the e-Procurement Portal: www.tendersodisha.gov.in. Any addendum / corrigendum / cancellation of tender can also be seen in the said website.

Sd/-
Chief Engineer
OIPR-34132/11/0002/2425 Dhenkanal (R&B) Circle, Dhenkanal.

GOVERNMENT OF INDIA, DEPARTMENT OF SPACE, INDIAN SPACE RESEARCH ORGANISATION (ISRO)
ISRO-TELEMETRY TRACKING & COMMAND NETWORK (ISTRAC), CONSTRUCTION & MAINTENANCE GROUP
Peenya Industrial Estate, Bengaluru-560 058.
Plot No.12 & 13, 3rd Main, 2nd Phase, Peenya Industrial Estate, Bengaluru-560 058. Fax:080-28094180, Ph:080-28094182, 4541

CORRIGENDUM-1 Dated:04.07.2024

1. On behalf of President of India, sealed offer rate E-Tender is invited from Contractors of appropriate class for the following work

NIT No.	ISTRAC/CMG/E/CON/E-Tender-11/2024-2025 Dated: 06.06.2024
Name of Work	Replacement of Plante battery bank of D-32 M diameter antenna facility & old 18 mtr dia antenna facility at IDSN campus, ISTRAC, Bengaluru
Estimated cost put to tender	Rs. 61.44 Lakhs
Tender Document details	E-Tender
Period of completion	Four (04) Months
Period during which the tender document can be downloaded	From 16.00 hrs. on 07.06.2024 to 28.06.2024 till 16.00 hrs. Extended up to 12.07.2024 up to 16.00 hrs.
Bid clarifications	From 11.00 hrs. on 08.06.2024 to 29.06.2024 till 16.00 hrs. Extended up to 13.07.2024 up to 16.00 hrs.
Last date of reply to Bid clarification	01.07.2024 up to 16.00 hrs. Extended up to 15.07.2024 up to 16.00 hrs.
Last date and time of receipt of tenders	02.07.2024 up to 16.00 hrs. Extended up to 16.07.2024 up to 16.00 hrs.
Due date and time of opening of tenders	04.07.2024 after 11.00 hrs. Extended up to 18.07.2024 after 11.00 hrs.
Earnest Money Deposit (EMD)	Rs. 1,22,880.00

2. Interested Tenderers may please refer Detailed Notice Inviting Tender (NIT) for eligibility criteria and other details from website: www.isro.gov.in, and download the tender documents from www.tenderwizard.com/ISRO.

Sd/- Group Head,CMG

